

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).2337/2015

(Arising out of impugned final judgment and order dated 16-05-2014  
in MCRC No.2060/2014 passed by the High Court Of M.P. At Gwalior)

STATE OF MADHYA PRADESH

Petitioner(s)

VERSUS

DEVENDRA SINGH &amp; ANR.

Respondent(s)

Date : 04-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE HEMANT GUPTAFor Petitioner(s) Mr. Varun K. Chopra, Adv. (DAG)  
Mrs. Swarupama Chaturvedi, AOR  
Mr. B.N. Dubey, Adv.  
Mr. Mukesh Kumar, Adv.  
Ms. Indira Babar, Adv.  
Ms. Aprana Trivedi, Adv.  
Mr. Santanu Singh, Adv.  
Mr. Gurtej Pal Singh, Adv.For Respondent(s) Mr. Yogesh Tiwari, Adv.  
Mr. Sanjay K. Agrawal, AOR  
Mr. Kuldeep Singh, Adv.UPON hearing the counsel the Court made the following  
O R D E RWe see no reason to interfere in the matter. The  
special leave petition is, accordingly, dismissed.

Pending application, if any, stands disposed of.

(Saroj Kumari Gaur)  
Branch Officer(Sarita Purohit)  
AR-cum-PS